MR. SPEAKER: The question is :

That in pursuance of Rule 4 (h) of the National Welfare Board for Seafarers Rules, 1963 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules."

The motion was adopted.

PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): I beg to move:

"That this House do extend upto the last day of the first week of the Winter Session (1979), the time for presentation of the Report of the Joint Committee on the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto."

MR. SPEAKER: The question is:

"That this House do extend upto the last day of the first week of the Winter Session (1979), the time for presentation of the Report of the Joint Committee on the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto."

The motion was adopted.

12·14 hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS—*contd.*

MR. SPEAKER: We now come to further discussion of the No-Confidence Motion. Shri N. C. Jain—you have got only 2-3 minutes more.

SHRI EDUARDO FALEIRO (Mormugao): On a point of order, Sir. We cannot go on debating a No-Confidence Motion when it is very clear that the Government has lost the confidence of the House.....

MR. SPEAKER: There is no point of order. The matter is before the House.

SHRI EDUARDO FALEIRO: The Government which has clearly lost the confidence of the House is not entitled to remain even for a minute....(*Interruptions*)

MR. SPEAKER: This very matter is before the House. Don't record.

SHRI EDUARDO FELEIRO: ** (*Interruptions*)

श्री निर्मल चन्द्र जैन (सिवानी) : अध्यक्ष महोदय, मैं कल कह रहा था कि दलबदल बिल लाने की जो बात थी टेक्नीकल कारण से उसे वापस लेने के लिए विवश होना पड़ा । आज दलबदल को खूब प्रोत्साहन दिया जा रहा है। और इसीलिए चव्हाण साहब यह प्रस्ताव लाये हैं । इस लंगड़े अविश्वास प्रस्ताव में बल देने के लिए अब किस्से गढ़े जाने लगे हैं । एक किस्से की अभी चर्चा हुई । इमरजेंसी के दौरान जब लोगों को बन्द किया गया था जेल में तो हमारे में से बहुत से मित्र यह कहते थे कि बिना किसी का ट्रायल हुए बगैर जेल में नहीं बंद करना चाहिए। अभी एक बात आर० एस० एस० के खिलाफ की गई। आर० एस०एस० के खिलाफ रोज विषवमन होता है और वह भी बिना जांच किये हुए होता है।

SHRI AMRIT NAHATA (Pali): You have banned Mizo National Front. Why have you not banned RSS ? Why not ban RSS also ? (*Interruptions*)

श्री निर्मल चन्द्र जैन : किसी ने यदि कदाचित माननीय अमृत नाहाटा को कह भी दिया हो तो उन्होंने आर० एस० एस० का नाम ले दिया। इससे बड़ा कोई पाप नहीं हो सकता है। एक उन्होंने किस्सा कुर्सी का चित्र बनाया था, और अब वह गढ़ रहे हैं एक सपना कुर्सी का। आर० एस० एस० के विरुद्ध जिसको जो कुछ बोलना हो उसके पहले जांच होनी चाहिए, अदालत में कार्यवाही होनी चाहिए। ऐसे चाहे अब किसी के यहां बोलने से विष ही यहां पर बोया जाता है और इसके परिणाम अच्छे नहीं निकलते हैं।

**Not recorded.